

Invent Assets Securitisation and Reconstruction Pvt. Ltd. Vs Tina Jain

Court: National Company Law Tribunal, Chandigarh Court-II

Date of Decision: Jan. 16, 2025

Hon'ble Judges: V.G. Venkata Chalapathy, Member (T); Haram Singh Thakur, Member (J)

Bench: Division Bench

Advocate: Vipul Sabharwal

Final Decision: Allowed

Judgement

IA(I.B.C)/2352(CH)2024

This is an application filed under Rule 154 of NCLT Rules, 2016 for rectification of order dated 06.08.2024. In the second line of para No. 2 of the

order, it is stated "that on the basis of settlement, he may be permitted to withdraw the present petition but according to learned counsel for

the applicant it was on the instructions to withdraw the present petition as the point of limitation was involved in this.

Keeping in view the facts and circumstances mentioned in the application, present application i.e.

IA(I.B.C)/2352(CH)2024 is allowed and in interest

of justice, order dated 06.08.2024 is rectified to the extent, that

"in view of the statement made by learned counsel for the applicant, the petition bearing CP (IB) No. 120/Chd/Pb/2024 is dismissed as withdrawn

with liberty to avail the civil remedy, if any correction in para No. 2 of the order dated 06.08.2024 is made accordingly